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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 619/2021 & CRL.M.A. 7163/2022

MANISH ..... Petitioner

Through:

versus

STATE

..... Respondent

Through:

+ BAIL APPLN. 2612/2021

AZAD BILLU @ BALLU

..... Petitioner

Through:

versus

STATE NCT OF GOVT. OF DELHI

..... Respondent

Through:

+ BAIL APPLN. 3171/2021

UMESH

..... Petitioner

Through:

versus

STATE (NCT OF DELHI)

..... Respondent

Through:

### **MEMO OF APPEARANCE**

Mr Aashneet Singh, APP for State.

SI Janardan Singh, PS-Pul Prahladpur

Ms Harshita Mishra, Secretary, Litigation, DSLSA through VC

Ms Neelam Narang, Addl. P.P/Incharge, Rape Crisis Cell, DCW with Ms Yamni Phazang, Legal Supervisor, Rape Crisis Cell, DCW in BAIL APPLN. 619/2021 & BAIL APPLN. 2612/2021

Ms Prabhsahay Kaur, Ms Rachna Tyagi and Ms Bindita Chaturvedi, Advs. for respondents in BAIL APPLN. 619/2021.

**CORAM:**

**HON'BLE MR. JUSTICE JASMEET SINGH**

**ORDER**

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**07.10.2022**

Ms Mishra, learned Secretary, Litigation DSLSA appears through video conferencing and states that she has received a communication regarding Rs. 15.50 crores having been sanctioned by the Delhi Government. She further states that the DSLSA is in the process of consultation with other stake holders of preparing Standard Operating Procedure ('SOP') for dealing with 81,902 disposed of POCSO cases where the relief has not been granted to POCSO victims.

It is expected that the SOP shall be ready and implemented within a period of four weeks from today.

List for further proceedings on 29.11.2022.

**JASMEET SINGH, J**

**OCTOBER 7, 2022**

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*[Click here to check corrigendum, if any](#)*